

**HIGH COURT OF MADHYA PRADESH****W.P.No.26367/2021****(Smt. Sapna Mishra & Another Vs. The State of M.P. & Others)****Gwalior Bench Dated; 03.12.2021**

Shri B.S.Gour, learned counsel for the petitioners.

Shri Sanjay Kumar Sharma, learned Government Advocate for the respondent/State.

Petitioners are present in person.

In this petition, the petitioners inter alia seek a direction to the respondents to provide protection to them.

Learned counsel for the petitioners submitted that the petitioners who are major have married each other on their own volition on 22.11.2021. They got the marriage certificate from Shiva (Dahej Rahit) Adarsh Vivah Samiti, Rani Laxmi Nagar, Jhansi (U.P.) and the marriage is also registered before the Marriage Registration Officer, Janpad Jhansi. For establishing the age of petitioner No.1, her marksheets of High School and Adhar Card have been produced. However, the respondents are harassing and victimizing the petitioners. It is further submitted that the instant petition may be disposed of with the direction to the Superintendent of Police, Shivpuri to provide protection to the petitioners. In support of his submission, learned counsel for the petitioners has placed reliance on the decision in *Lata Singh v. State of U.P. and Another, (2006) 5 SCC 475*.

On the other hand, learned Government Advocate for the State fairly submitted that in case petitioners approach the police authorities,

**HIGH COURT OF MADHYA PRADESH****W.P.No.26367/2021****(Smt. Sapna Mishra & Another Vs. The State of M.P. & Others)**

suitable action in the matter shall be taken.

Taking into account the submissions made by learned counsel for the parties and as agreed to by them, the writ petition is disposed of with the direction to the Superintendent of Police, Shivpuri to look into the matter and take appropriate steps for providing protection to the petitioners only expeditiously, in view of the law laid down by the Supreme Court in *Lata Singh (supra)*. This protection is only to the petitioners regarding marriage and would be given subject to verification of age of both the petitioners as well as factum of marriage.

The petition stands **disposed of**.

It is made clear that this Court has not expressed any opinion with regard to validity of the marriage of the petitioners.

Certified copy as per rules.

**(Anand Pathak)**  
**Judge**

AK/-